- (xv) G.S.R. 69 published in Gazette of India dated the 21st January, 1967, making certain amendments to Schedule 111 to the Indian Administrative Service (Pay) Rules, 1954.
- (xvi) G.S.R. 70 published in Gazette of India dated the 21st January, 1967, making certain amendments to Schedule III to the Indian Administative Service (Pay) Rules, 1954.
- (xvii) G.S.R. 136 published in Gazette of India dated the 4th February, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xviii) G.S.R. 137 published in Gazette of India dated the 4th February, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-6/67].

(2) A copy of Proclamation issued by the President on the 6th March, 1967, revoking the Proclamation issued by the Vice-President, discharging the functions of the President, on the 24th March 1965, in relation to the State of Kera'a, published in Notification No. G.S.R. 298 in Gazette of India dated the 6th March 1967, under clause (3) of article 356 of the Constitution [Placed in Library. See No. LT-7/67].

13.85 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1966-67

The Deputy Prime Minister and Minister of Finance, (Shri Morarji Demai): I beg to present a statement showing Supplementary Demands for Grants in respect of Budget (General) for 1966-67.

18.05<u>j</u> hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GOA, DAMAN AND DIU), 1966-67

The Deputy Prime Minister and Minister of Finance, Shri Morarji. Desai): I beg to present a statement showing Supplementary Demands for Grants in respect of Union Territory of Gol, Daman and Diu for 1966-67.

13.051 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1966-67

The Minister of Rai ways (Shri C. M. Poonacha): I beg to present a statement showing Supplementary Demands for Grants in respect of Budget (Railways) for 1966-67.

13.05] hrs.

PRESIDENTS ASSENT TO BILLS

Secretary: Sir, I lay on the Table following ten Bi'ls passed by the Bouses of Parliament during the Sixtuenth Session of Third Lok Sabha and assented to by the President:

- The Kerala Appropriation. (No. 3) Bill, 1966.
- (2) The Kerala Appropriation-(No. 4) Bill, 1965.
- (3) The Kerala Appropriation (No. 5) Bill, 1966.
- (4) The Appropriation (Railways) No. 3 Bi'l, 1966.
- (5) The Appropriation (Railways) No. 4 Bill, 1966.
- (6) The Appropriation (No. 4) Bill, 1966.
- (7) The Appropriation (No. 5) Bill, 1966.
- (8) The Produce Cess (Amendment) Bill, 1966.
- (9) The Indian Tariff (Second Amendment) Bill, 1966.
- (10) The Post-Graduate Institute of Medical Education and Research, Chandigarh, Bill, 1966.

[Secretary]

Sir, 1 lay on the Table copies, duly authenticated by the Secretary of Rajye Sabha, of the following fourteen Bills 'passed by the Houses of Parliament during the Sixteenth Session of Third Lok Sabha and assented to by the President:

- The Beedi and Cigar Workers (Conditions of Employment) Bill, 1966.
- (2) The Companies (Amendment) Bill, 1966.
- (8) The Delhi Municipal Corporation (Va'idation of Electricity Tax) Birl, 1966.
- (4) The Metal Corporation of India (Acquisition of Uundertaking) Bill, 1966.
- (5) The Companies (Second Amendment) Bill 1966.
- (6) The Constitution (Nineteenth Amendment) Bill, 1966.
- (7) The Goa, Daman and Diu (Opinion Poll) Bill, 1966.
- (8) The Employees' State Insurance (Amendment) Bill 1966.
- (9) The Representation of the People (Amendment) Bill, 1966.
- (10) The Preventive Detention (Continuance) Bill, 1966.
- The Banaras Hindu University (Amendment) Bill, 1966.
- (12) The Jawaharlal Nehru University Bill, 1966.
- (13) The Constitution (Twentieth Amendment) Bill, 1966.
- (14) The Seeds Bill, 1966.

13.06 hrs.

ESTIMATES COMMITTEE

HUNDRED AND THIRTEENTH REPORT

Secretary: The Chairman, Estimates Committee (1966-67) presented to the Speaker on the 2nd March, 1967, the Hundrey and Thirteenth Report on action taken by Government on the Forty-Eighth Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of International Trade in terms of Clause (1) of Speaker's Direction No. 71A.

In terms of clause (6) of Speaker's Direction No. 71A, I lay a copy of the Report on the Table of the House.

18.6} hrs.

SYNOPSES OF PROCEEDINGS OF PLAN COMMITTEES

Secretary: Sir, I beg to lay on the Table a copy each of the Synopses of Proceedings of the following Committees of Third Lok Sabha on the Draft Fourth Five Year Plan:---

- Committee 'A' (Policy, Resources and Allocations);
- (2) Committee 'C' (Agriculture and Rural Economy);
- (3) Committee D' (Social Services); and
- (4) Committee 'E' (Education and Manpower Planning).

13.06; hrs.

ARMED FORCES (SPECIAL POWERS) CONTINUANCE BILL*

The Minister of External Affairs (Shri M. C. Chagla): Sir, I beg to move for leave to introduce a Bill to continue the Armed Forces (Special Powers) Regulation, 1958, for a further period.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to continue the Armed Forces (Special Powers) Regulations, 1958, for a further period."

The motion was adopted.

^{*}Published in Gazette of India Extraordinary, Part II, Section 2, dated 18th March, 1987.